

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1393 of 2019

IN THE MATTER OF:

Phool Chand Goel

...Appellant

Vs

Avneet Goyal & Ors.

....Respondents

Present:

For Appellant: Mr. Vikas Mishra, Mr. Ajay Kumar and Mr. Himanshu Singh, Advocates.

For Respondents: Mr. Hitesh Sachar, Advocate for IRP with Mr. Mahesh Taneja, IRP (R-2).

Mr. Madhusudan Sharma, Advocate for Intervenor.

ORDER

20.01.2020: It is informed that parties have reached settlement on 27th November, 2019 (at page 54 of the paper book). This is also accepted by learned counsel for the Respondents. Learned counsel for the Appellant submits that the Appellant will take care of the fee and cost incurred by the Interim Resolution professional. Learned counsel for the Interim Resolution Professional submits that the Committee of Creditors was constituted on 28th November, 2019 and it was communicated to the Adjudicating Authority on 3rd December, 2019.

Heard the parties. **Order Reserved.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk